

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:1704
ANSWERED ON:23.03.2012
NEGLECTED AND DELINQUENT JUVENILES
Saha Shri Anup Kumar

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether the Government proposes to create separate observation homes for neglected and delinquent juveniles during the pendency of the proceedings in order to prevent them from becoming hardened criminals; and

(b) if so, the details thereof?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a)&(b): The Juvenile Justice (Care and Protection of Children) Act, 2000 provides for Observation Homes for housing children in conflict with law during the pendency of enquiry. In case the child is found to have committed an offence, he/she may be placed in a Special Home by the Juvenile Justice Board for maximum period of three years. For children in need of care and protection, the Act provides for Children/Shelter Homes.

The Ministry of Women and Child Development is implementing a Centrally Sponsored Scheme, namely Integrated Child Protection Scheme (ICPS), under which financial assistance is provided to the State Governments/UT Administrations, inter-alia, for setting up and management of such Homes. Besides taking care of the basic needs of the children such as food, shelter and medical treatment, these Homes provide rehabilitation services for them such as, education, vocational training, counseling etc. to enable them to lead an honest, industrious and useful life on reintegration into the society.